

ITEM NO.32

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MRS. KAVERI

Criminal Appeal No(s). 898/2025

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MEWA LAL

Respondent(s)

WITH

Crl.A. No. 1370/2025 (II)

Crl.A. No. 1016/2025 (II)

Crl.A. No. 899/2025 (II)

Crl.A. No. 1557/2025 (II)

Date : 04-09-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Yasharth Kant, AOR
Mr. Suryaansh Kishan Razdan, Adv.

For Respondent(s) :

Ms. Rashmi Singh, AOR
Mr. Kunwar Vikramaditya Shah, Adv.
Mr. Annshri Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Crl. A. No(s). 898/2025

Despite due service on the sole respondent, there is no
appearance.

Crl. A. No(s). 1370, 1016, 899 & 1557 of 2025

Certificate of service with regard to sole respondent from
concerned High Court is still awaited. Issue fresh reminder.

However, Mr. Kunwar Vikramaditya Shah, Ld. Counsel appearing for Ms. Rashmi Singh, Ld. AOR has entered appearance on behalf of sole respondent in Crl. A. Nos.1370, 1016 and 899 of 2025 and has submitted that vakalatnama and counter affidavit has already been filed yesterday. Registry to verify.

Photocopy/digitized copy of original records of High Court and Trial Court have not been received in all the matters. Issue fresh reminder.

List again on 27.10.2025.

MRS. KAVERI
Registrar

pm